

Ajit Kumar Vs State Of Jharkhand

Court: Jharkhand High Court

Date of Decision: Oct. 4, 2024

Hon'ble Judges: Sanjay Kumar Dwivedi, J

Bench: Single Bench

Advocate: Abhilash Kumar, P.K. Mishra

Final Decision: Disposed Of

Judgement

Sanjay Kumar Dwivedi, J

1. This petition has been filed for modification of the order dated 04.03.2024 in connection Lower Bazar P.S. Case No.290 of 2019, pending in the

court of learned Judicial Magistrate, XXVIII, Ranchi.

2. Ā, Learned counsel for the petitioner submits that the petitioner has not been able to surrender in the court concerned within stipulated time as due

to miscommunication the petitioner could not surrender.

3. Learned counsel for the respondent State submits that in spite of grant of anticipatory bail, the petitioner has not surrendered within time before the

learned court concerned.

4. The petitioner has already been provided anticipatory bail and due to miscommunication the petitioner could not surrender in the learned court

concerned within stipulated time, two weeks further time from today, is hereby extended to the petitioner to surrender before the concerned court.

5. The rest of the conditions of the order dated 04.03.2024 is kept intact.

6. This petition is accordingly disposed of.